

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 63/2001 IN
OA NO. 1134/2000

New Delhi, this the 7th day of September, 2001

HON'BLE MR. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Jagdish Singh
2. Hoshiya Singh
3. Satish Kumar
4. Ramesh Chandra
5. Trivedi
6. Dheeraj Kumar
7. Prem Chand
8. Naresh Kumar
9. Mukesh Kumar
10. Ms. Vimla
11. A. Shravan

.... Petitioners

(All working as part-time casual labourers
under the respondents)

(By Advocate: Sh. K.L.Bhandula)

Versus

1. Sh. Kamal Pandey,
Secretary to the Govt. of India,
Ministry of Home Affairs,
North Block, New Delhi-110001.
2. Sh. Shyamal Dutta,
Director, Intelligence Bureau,
Ministry of Home Affairs,
North Block, New Delhi-110001.
(By Advocate: Sh. R.N.Singh proxy for
Sh. R.V.Sinha)

O R D E R (ORAL)

By Sh. S.R.Adige, VC(A),

Heard both sides on CP-63/2001 alleging non-compliance of the Tribunal's order dated 19.10.2000 in OA-1134/2000. We note that by the aforesaid order dated 19.10.2000, the OA was dismissed but respondents had not been precluded from re-engaging applicants as and when work was available in preference to freshers and outsiders.

2. Sh. Bhandula very fairly admits that in the background of the aforesaid order dated 19.10.2000, applicants have been re-engaged by respondents and as on date are continuing as part-time casual employees.

[2]

(2)

3. We have no doubt that this arrangement will continue and applicants will continue to be engaged by respondents subject to availability of work and in preference to freshers and outsiders. ~~As per~~ ^{Subject to} above observations, the CP is disposed of. Notice discharged.

A Vedavalli
(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S.R. Adige)
Vice Chairman (A)

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